

return of income every year if his income inclusive of income from house property exceeds the maximum amount not chargeable to income tax. There is no proposal to make it compulsory for the house-owners to file return of income irrespective of the total income of such persons.

(b) Does not arise:

(c) The Central Information Branches in the Investigation wing of the Income-tax Department collect information relating to house properties from various sources such as municipal corporations, construction companies and housing co-operative societies. The information is then verified and forwarded to Assessing Officers for taking appropriate action in the cases where tax evasion is suspected.

[English]

Evasion of Excise Duty by Cigarette Manufacturers

4135. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether some cigarette manufacturers have resorted to excise duty evasion;

(b) if so, the estimated amount of excise duty due from each cigarette manufacturer as on June 30, 1991;

(c) the steps taken to recover the excise duty due from each such defaulter; and

(d) the amount of excise duty collected from the above cigarette manufacturers during 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) Yes Sir, during the last three financial years, cases of evasion of Central Excise duty involving an amount estimated at Rs. 248.67 crores against 14 cigarette manufacturing units were made.

(b) Confirmed Central Excise demands amounting to Rs. 126.98 crores were pending realisation against 15 cigarette manufacturing units as on June 30, 1991.

(c) Most of the outstanding dues are linked with cases pending in Customs Excise & Gold (Control) appellate Tribunal and various Courts. In many cases, the Tribunal and the Courts have been moved for early disposal of the cases. For defending the cases involving high revenue stakes, competent special counsels have been engaged.

(d) A sum of Rs. 636.51 crores was collected as Central Excise Revenue during 1990-91 from the 15 cigarette manufacturing units referred to in part (b) above.

Loans sanctioned by Nationalised Banks to Industrial Houses in Tamil Nadu

4136. SHRI K. V. THANGKA BALU: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans sanctioned to big industrial houses in Tamil Nadu by the nationalised banks during the last three years;

(b) whether the sanctioned amount has been released to all the industrial houses; and

(c) if so, the details thereof and if not, the reasons therefor?